

the privileges of hon. Members and it will be my continuous and incessant endeavour to regulate the "proceedings of the House in a way that would be in keeping with the highest traditions of this noble institution and further enhance the prestige and the dignity of the office of the Deputy Chairman. But this can only be possible if every section of the House as well as individual Members extend to me their full co-operation and support in conducting the business of the House in a manner that would do credit to us all. I will depend upon the co-operation from every Member of this House, on whichever side of the House he may be sitting.

Once again, I am thankful to you for the words and sentiments you have expressed, to those who have sponsored me and to those who have supported me, and I assure you all of my complete devotion to the service of this House.

#### PAPERS LAID ON THE TABLE

##### Proclamation issued by the Governor of Jammu and Kashmir

THE MINISTER OF HOME AFFAIRS (CHAUDHURY CHARAN SINGH): Sir I beg to lay on the Table a copy of the Proclamation No. P-1/1977, issued by the Governor of Jammu and Kashmir on March 27, 1977, in relation to the State of Jammu and Kashmir. [Placed in Library, See No. LT-13/77].

##### I. Notification under the Customs Act, 1962, and Related Paper.

##### II Notifications under the Customs Tariff Act, 1975.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Department of Revenue and Banking Notification G.S.R. No.

14(E) dated the 12th January, 1977, under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum thereon. [Placed in Library. See LT-11/77].

II. A copy each (in English and Hindi) of the following notifications of the Department of Revenue and Banking, under sub-section (2) of section 8 of the Customs Tariff Act, 1975:—

(i) Notification G.S.R. No. 877 (E), dated the 13th November, 1976.

(ii) Notification G.S.R. No. 13 (E), dated the 12th January, 1977. [Placed in Library. See No. LT-11/77 for (i) and (ii)].

#### REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI MULKA GOVINDA REDDY (Karnataka): Sir, I beg to present the Twenty-third Report of the Committee on Subordinate Legislation.

Sir, I also present the Twenty-fourth Report of the Committee on Subordinate Legislation.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE.

##### Undemocratic and Unwarranted Dissolution of the Jammu and Kashmir Legislative Assembly

SHRI V. B. RAJU (Andhra Pradesh): Sir, I beg to call the attention of the Minister of Home Affairs to

the undemocratic and unwarranted dissolution of the Jammu and Kashmir Legislative Assembly on the basis of the advice tendered by the Chief Minister of that State.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, I read a statement on the problem of Jammu and Kashmir with your permission, Sir.